

## भारतीय रिज़र्व बैंक

## RESERVE BANK OF INDIA

www.rbi.org.in

RBI/2025-26/127

DOR.CRE.REC.337/07-03-002/2025-26

December 4, 2025

Reserve Bank of India (Small Finance Banks - Concentration Risk Management) Amendment Directions, 2025

Please refer to Reserve Bank of India (Small Finance Banks - Concentration Risk Management) Directions, 2025 (hereinafter referred to as 'the **Directions**').

- 2. On a review, in exercise of the powers conferred by the sections 21 and 35A of the Banking Regulation Act, 1949 and all other laws enabling the Reserve Bank in this regard, the Reserve Bank being satisfied that it is necessary and expedient in the public interest so to do, hereby issues the Amendment Directions hereinafter specified.
- 3. The Amendment Directions modifies the Directions as under:
  - (1) Modifications in Chapter II Role of the Board

Paragraph 6 shall be partially modified, with the following insertion at the beginning of the paragraph:

"Banks shall have policies on Concentration Risk Management of their exposures towards a single counterparty, groups of interconnected counterparties, specific sectors of the economy as also systems to monitor and address the risks emanating to them from their exposures to ultra-large borrowers who are excessively leveraged and have substantial borrowings from the banking system. While banks can have their own criteria for deciding an ultra-large borrower, they shall take into account inter alia the overall borrowings of such entities from the banking system for credit assessment of such borrowers."

## (2) Repeal of Chapter III - Enhancing Credit Supply for Large Borrowers through Market Mechanism

Instructions contained in this Chapter shall stand repealed.

- 4. The above amendment shall come into force from January 1, 2026. Banks may however decide to implement the amendment at 3(1) above in entirety from an earlier date.
- 5. Consequent to amendment(s) in terms of paragraph 3(5) above, other amendment directions viz., Reserve Bank of India (Small Finance Banks Income Recognition, Asset Classification and Provisioning) Amendment Directions, 2025 and the Reserve Bank of India (Small Finance Banks Prudential Norms on Capital Adequacy) Amendment Directions, 2025 have been separately issued.

(Vaibhav Chaturvedi) Chief General Manager